

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4700/2023
[Arising out of impugned final judgment and order dated 07-07-2022
in CRLA No. 843/2014 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

VIPIN

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 59254/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Pulkit Tare, AOR
Mr. Sandeepan Pathak, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

In the meantime, original Records from the
courts below be summoned and soft copy of the same be
shared with learned counsel for the parties within
two months.

List the matter for hearing on 27th March,
2025.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)